

Date	Office Report	Orders
		<p>8.2.94 A-5 O.A.266/94</p> <p>Present: Shri K.T. Anantharaman, counsel for the respondents applicants</p> <p><u>Admit.</u></p> <p>Issue notice to the respondents to file their counter within 4 weeks with a copy to the applicant, who may file rejoinder, if any, within 2 weeks thereafter.</p> <p>List the matter before the D.R. for completion of pleadings. After the completion of pleadings, the matter be put up, before the Bench.</p> <p>List on 23.3.94.</p> <p><i>B</i> (B. K. Singh) M(A)</p> <p><i>J</i> (J. P. Sharma) M(J)</p> <p>dbc</p> <p>8. OA No.266/94 23-3-94. Present: Sh. K.T. Anantharaman, Counsel for applicant. Sh. Praveen Kumar, Astt. for respondent No.1&2. Fresh Notices may be issued to respondents No.5,7 and 9 through respondent No.2 returnable on 22-4-94. In the meanwhile the served respondent may file their counter.</p> <p><i>SANTOSH SARDANA</i> (SANTOSH SARDANA) DEPUTY REGISTRAR</p>

Date	Office Report	Orders
	<p>11.</p> <p>OA No. 266/94</p> <p>22-4-94.</p> <p>Present: Sh. K.T. Anantharaman, Counsel for applicant.</p> <p>Sh. Vijay Mehta Counsel for respondent No. 1&2.</p> <p>Sh. R.K. Verma, ^{Res. 4} Sh. Manoj Sikdar for respondent No. 6.</p> <p>Sh. Murari Lal, for respondent No. 7.</p> <p>The proof of service by respondent No. 2 in respect of respondent No. 5, ^{and} 7, and has not been filed. They are directed to do so by 6-5-94. Counter may also be filed by 20-5-94 with advance copy to the applicant. Case may be listed for scrutiny on 24-5-94.</p> <p><i>Proof of Service - filed by 6-5-94. (P.C. 6/20/94) Counter 20-5-94</i></p> <p><i>(SANTOSH SARDANA) DEPUTY REGISTRAR</i></p>	

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	<p>5.</p> <p>OA No.266/94</p> <p>24-5-94.</p> <p>Present:Sh.K.T. Anantharaman, Counsel for applicant.</p> <p>Sh. Rajender Datt, for respondent No.4 to 9.</p> <p>Sh. Praveen Kumar, Asstt. Dept'l. representative.</p> <p>Departmental representative on behalf of respondent No.1&2 has been directed to file an affidavit as he states that Shri Tara Chand, resppNo.3 has already resigned. Mr. Rajender Datt, Counsel for respondent No.4 to 9 undertakes to file Vakalatnama within 2 days. Counter may be filed by 6-7-94 with advance copy to the applicant. Case may be listed for scrutiny on 14-7-94.</p> <p><i>S. Sardana</i> (SANTOSH SARDANA) DEPUTY REGISTRAR</p>	

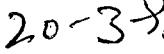
Date	Office Report	Orders
	<p>5.</p> <p>OA No. 266/94</p> <p>14-7-94.</p> <p>Present: Sh. K.T. Anantharaman, Counsel for applicant.</p> <p>Sh. Praveen Kumar for resp. No. 1,</p> <p>Sh. Puran Chand for resp. No. 2.</p> <p>Sh. Rajinder Dutt, Counsel for resp. No. 4 to 9.</p> <p>An Affidavit regarding respondent No. 3 that he has already resigned from his office has not been filed as yet. Deptt. representative on his behalf undertakes to file the said affidavit by 15-7-94. Resp. No. 1 & 2 undertakes to file Counter during the course of the day, a copy of which has already been given to the applicant as well as resp. No. 4 to 9. Counsel for respondent No. 4 to 9 also undertakes to file his Counter today. Counsel for applicant seeks 4 weeks time to file the rejoinder. It may be filed by 12-8-94. Case may be listed for scrutiny on 19-8-94.</p> <p><i>185/94 on 16/7/94 Regd/PA also by 23. i.e. 10-8-94 Appd. 10-8-94 S. 105(2)(b) of the Act</i></p> <p><i>212 LM</i></p> <p>(SANTOSH SARDANA) DEPUTY REGISTRAR</p>	<p>Orders</p> <p>185/94 on 16/7/94 Regd/PA also by 23. i.e. 10-8-94 Appd. 10-8-94 S. 105(2)(b) of the Act</p> <p>Counter filed by R-132 (D-2-147) Counter filed by R-6-132 (D-2-147) Rejoinder 16/8/94</p>

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	<p>Item-07 OA-266/94 19.8.94</p> <p>Present: K.T. Anantharaman, Counsel for the applicant. Sh. Vijay Mehta, Counsel for respondents no.1 & 2.</p> <p>The counters have been filed by respondents no.1, 2 and 4 to 9. The counsel for the applicant under- takes that rejoinder to these will be filed during the course of the day. The respondent no.3 was issued a notice by registered post on 16.2.94 but till date nobody has appeared on his behalf. A fresh notice by registered post may be sent to respondent no.3 to file the counter by 16.9.94 with advance copy to the applicant. Case may be listed on 26.9.94.</p> <p><u>4K.W/11</u> (Santosh Gerdana) Deputy Registrar.</p>	<p>Orders</p> <p>Reg'd file. Date 16.9.94 to the reply & date 26.9.94</p> <p>11/1 Issued on 16.9.94 23 AD forwarded Service done to 3 He does not wish to file Reply.</p> <p>Proceedings complete</p> <p>26.9.94</p>

Date	Office Report	Orders
	<p>Item-19 OA-266/94 26.9.94</p> <p>Present: Sh.K.T.Anantharaman, Counsel for the applicant.</p> <p>Shri Pravin Kumar, Assistant for the respondents.</p> <p>I.C.NO.086821</p> <p>The pleadings are complete in respect of all the respondents except respondent no.3. Inspite of two notices issued on 16.2.94 and 25.8.94 by registered post, Nobody has appeared on behalf of respondent no. 3 till date. The case may be listed on 25.10.94 before the Hon'ble Bench for further directions as directed by the Hon'ble Bench vide its order dated 8.2.94, on 25.10.94.</p> <p> (Santosh Sardana) Deputy Registrar.</p>	

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25.10.94 D-19 OA.266/94	<p>Present:- Shri K. T. Anantharaman, counsel for the applicant Shri Vijay Mehta, counsel for official respondents Shri Rajinder Dutt, counsel for private respondents</p> <p>Vide order dated 8.2.94 it was directed that after completion of the pleadings, the matter be listed for consideration and grant of interim relief prayed for by the applicant in para-9 of the OA. The interim relief prayed for by the applicant is that the respondents be restrained not to operate the seniority list dated 26.9.91 and 24.2.93 for any purpose whatsoever including confirmation, regularisation, seniority and promotion, but to operate on the seniority list of May 1985 (Annexure A-3).</p> <p>Heard the learned counsel for the applicant.</p> <p>In the matter of seniority if a point blank injunction^{is issued} against the official respondents besides blocking further promotions, the administration will find it utmost difficult to find competent persons to man the post. Thus, in such a situation, the interest of the applicant can only be protected by an order that if any promotions are made by the respondents on the basis of the current seniority list, then those promotions shall be subject to the outcome of the OA and persons so promoted was also be informed that their promotions are subject to the final decision in the OA.266/93.</p> <p>The learned counsel for the applicant, however, argued that since pleadings are complete, the matter can also be disposed of.</p>	<p>Orders</p>

Contd...2

Date	Office Report	Orders
		-2-
		The applicant is given liberty to get the order of expeditious hearing from the Hon'ble Chairman, if so advised.
		The matter be listed in its own turn.
		A copy of this order be placed in OA.267/94 Prabhat Mohan & Ors.
	OA admitted Reply filed by R1+2 Rejoinder filed Reply filed by R4 to 9 Rejoinder filed Reply not filed by R-3	 (B. K. Singh) M(A) dbc
		(J.P. Sharma) M(J)
		01
	 20-3-85	
	R-49	Not reached To remain on Board till the case is taken up
		 